Detailed Public Statement in terms of Regulations 13(4) and 15(2) of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 , to the Equity Shareholders of

IB INFOTECH ENTERPRISES LIMITED(IIEL)

Regd. Office: 502, Sagar Sangit, Dr A B Nair Road, Juhu, Mumbai - 400 049 Tel: +91-22-24143502, 9011002100 E Mail ID: santosh.kamankar@gmail.com
Corp Office : 11, Radhamandir Building, 213, Sir Bhalchandra Road, Matunga (East) Mumbai - 400 019

OPEN OFFER FOR ACQUISITION OF 1,58,790 EQUITY SHARES OF FACE VALUE RS. 10/- EACH, FULLY PAID UP (26%) OF THE ELIGIBLE PAID UP EQUITY SHARE CAPITAL) FROM SHAREHOLDERS OF IB INFOTECH ENTERPRISES LIMITED (IIEL), (THE TARGET COMPANY) AT A PRICE OF RS. 10/- PER EQUITY SHARE, FULLY PAID UP, BY SMT. RITA RAJKUMAR SINGH (ACQUIRER).

This Detailed Public Statement ("DPS") is being issued by Fedex Securities Limited, Manager to the Offer ("Manager") on behalf of Smt. Rita Rajkumar Singh ("Acquirer"), in compliance with Regulation 13(4) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011("SEBI (SAST) Regulations") and subsequent amendments thereto pursuant to the Public Announcement filed on Friday, May 03, 2013 with the BSE Limited (Bombay Stock Exchange/BSE), Ahmedabad Stock Exchange (ASE), The Vadodara Stock Exchange Ltd (VSE), Cochin Stock Exchange Ltd (CSE), Securities and Exchange Board of India (SEBI) and IB Infotech Enterprises Limited (IIEL/the Target Company) in terms of Regulation 3 (1) and Regulation 4 of the SEBI (SAST) Regulations.

I. ACQUIRER, SELLERS, TARGET COMPANY AND OFFER

A. INFORMATION ABOUT THE ACQUIRER

a. Acquirer: Smt. Rita Rajkumar Singh

i **Smt. Rita Rajkumar Singh,** Wife of Shri R. S Singh aged about 47 years, presently Director of DVM Communications Private Limited and Dhan Properties Limited (Tel No: 022 - 2854 7838, Email Id: rajshishiba@gmail.com) is an Ayurvedic Doctor by profession. She is also a partner in Bilva Tutorials, which is in the field of Tutorials and Coaching Classes and a Partner in Bilva Designers which is the business of Printing, Manpower Supply and Bus Contracts. The Net worth of Smt. Rita Rajkumar Singh as on March 31, 2013, as certified by Shri. Anil Kumar Jain (Membership Number 039803) Proprietor of Jain Anil Associates (Firm Regn. No. 115987W), Chartered Accountants, having their Office at 1603, Gaurav Heights, Mahavir Nagar, Dhanukar Wadi , Kandivli (W), Mumbai - 400067 (Tel. No. 9322253962, Fax No. (022)43470069., Email ID:.aniljainajmer@yahoo.com) vide their certificate dated 4th May 2013, is Rs. 356.17 Lacs (Rupees Three Hundred and Fifty Six Lacs and Seventeen Thousand Only).

ii. The Acquirer has not promoted any listed Company. She is not on the Board of Directors of any listed Company

iii. The Acquirer has not been prohibited by SEBI, from dealing in securities, in terms of direction issued u/s 11B of SEBI Act or under any of the Regulations made under the SEBI Act. No other action has been taken by SEBI against them.

iv. There is no person acting in concert with the Acquirer for this Open Offer.

v. There are no Directors on the Board of IIEL representing the Acquirer.

vi. There are no pending litigations against the Acquirer, or any Company/Venture with which the Acquirer is associated with.

vii. Neither the Acquirer, nor any of the Companies with which the Acquirer is associated with, are in securities related business and registered with SEBI as a Market Intermediary.

B. DETAILS OF SELLERS - Ms. Vasantha Kumaran

i. Ms. Vasantha Kumaran W/o Late V C Kumaran resides at 502, Sagar Sangit, A B Nair Road, Juhu, Mumbai - 400 049.

ii. She is a part of the Promoter group of the Target Company.

iii. The Shareholding of Ms.. Vasantha Kumaran is 38,000 Equity Shares constituting 6.22% of the Paid up Equity Share capital of the Target Company

iv. Ms. Vasantha Kumaran has not been prohibited by SEBI from dealing in securities, in terms of direction issued u/s 11B of SEBI Act or under any of the Regulations made under the SEBI Act.

C. THE TARGET COMPANY - IB Infotech Enterprises Limited (IIEL)

i. IB Infotech Enterprises Limited (IIEL /Target Company) (CIN L30006MH1987PLCO45529) was originally incorporated as a private limited Company under the Companies Act, 1956 on December 07, 1987 in the name and style " Indian Beverages Private Limited". The name of the Company was changed to "Indian Beverages Limited" pursuant to a Special Resolution adopted by its members on April 16, 1992 and fresh Certificate of Incorporation consequent to conversion to public limited Company was obtained on May 20, 1992. The Main Objects of the Company were altered on April 17, 2000 and the name of the Company was once again changed to its current name and a fresh certificate of Incorporation to this effect was obtained on May 15, 2000.

ii. The Registered Office of IIEL is situated at 502, Sagar Sangit, A B Nair Road, Juhu, Mumbai - 400 049 (Tel: 022-24143502, 9011002100 Email ID:santosh.kamankar@gmail.com). The Corporate Office of IIEL is situated at 11, Radhamandir Building, 213, Sir Balchandra Road, Matunga (East), Mumbai - 400 019. IIEL has no other offices.

iii. IIEL made its maiden Public Issue on June 27, 1994.

iv. The Equity Shares of IIEL are currently listed on BSE Limited (Bombay Stock Exchange/BSE), The Ahmedabad Stock Exchange Ltd (ASE), The Vadodara Stock Exchange Ltd (VSE)and The Cochin Stock Exchange Ltd (CSE). The equity Shares are not admitted as permitted Security in any other Exchange

v. IIEL was engaged in export of coconut based products. After the alteration of its objects, IIEL commenced activities in the Information Technology and Computer Education in the year 2000. These activities were, however, discontinued since the past few years due to severe financial crisis. All the liabilities of the Company were settled/cleared in the Financial Year 2009-10 and IIEL became a debt-free Company in that year. IIEL is at present not carrying on any business activity.

vi. The Equity Shares of the Target Company are infrequently traded at BSE. The Equity Shares of IIEL were under suspension for non compliance of various provisions of the Listing Agreement with effect from February 02, 2003 and suspension was revoked and trading commenced on March 20, 2012 by BSE. The equity Shares of the Company are not traded on the other Stock Exchanges.

vii. There has been a reduction of Share Capital, as a part of the financial restructuring exercise. The Scheme for reduction in Share Capital was approved by the Hon'ble High Court, Bombay on February 01, 2013 and the paid up Equity Share capital of IIEL has accordingly been reduced from 61,06,930 equity Shares of Rs.10 each aggregating to Rs. 6,10,69,300 to 6,10,721 Equity Shares of Rs.10 each aggregating to Rs. 61,07,210 with effect from February 12, 2013.

viii. The Audited Financial details of IIEL for the last three years and the results for the interim period of 9 months ended December 31, 2012 (subjected to limited review by Auditors) are as under:

(In Rupees)

Particulars	AUDITED			LIMITED REVIEW
Period ended	Year ended March 31, 2010	Year ended March 31, 2011	Year ended March 31, 2012	9 months ended December 31, 2012
Total Revenue	Nil	4,19,900	Nil	Nil
Net Income / (Loss)	(96,60,565)	(75,44,743)	(46,160)	(48,000)
EPS - Basic & Diluted before exceptional item - In Rs.	(1.58)	(1.23)	(0.008)	(0.01)
EPS - Basis & Diluted after exceptional item - In Rs.	(1.58)	(1.23)	(0.008)	(0.01)
Net worth	73,21,335	(2,23,408)	(2,69,568)	

D. DETAILS OF THE OFFER

i. **Smt. Rita Rajkumar Singh, the Acquirer** is making an Open Offer to the Equity Shareholders (i.e. Shareholders other than the Acquirer, sellers under the SPA and any Shareholder belonging to the present promoter group) to acquire up to 1,58,790 Equity Shares of Re.10 /- each representing **26% of the paid up Equity Share Capital of IIEL** under the SEBI (SAST) Regulations, 2011 **("the Offer").**

ii. As on date of the Public Announcement, the Acquirer holds 1,51,870 Equity Shares in IIEL, constituting 24.87% of its paid up and voting Capital. The equity Shares were acquired through " Off Market deals" on 18th April, 2013 & 29th April, 2013 and the highest price paid for such acquisition is Rs. 10/- per Equity Share only. The Acquirer has, on Friday, 3rd May, 2013 entered into a Share Purchase Agreement(SPA) with the seller, details of whom are given more particularly under "B" above, being promoter group Shareholder to acquire 38,000 Equity Shares of Rs.10/- each constituting 6.22% of the issued, subscribed, paid up and voting Capital of the Target Company at a price of Rs 10/- (Rupees Ten only) per Equity Share for cash consideration (the Negotiated Price). The SPA also provides that the Acquirer will also be given control of the Target Company.

iii. The Open Offer is being made at a price of Rs 10/- (Rupees Ten Only ("the Offer Price") per fully paid up Equity Shares of Rs. 10/- each of IIEL.

iv. The consideration under this Offer shall be paid in cash.

v. As on the date of this Detailed Public Statement(DPS), no approvals are required to acquire the Equity Shares that are tendered pursuant to the Offer. However, the Offer would be subject to all statutory approvals that may become applicable at a later date. No approvals are required to be obtained from Banks/Financial Institutions for the Offer.

vi. This Offer is not conditional on any minimum level of acceptance.

vii. This Offer is not a competing Offer.

viii. There are no conditions stipulated in the Share Purchase Agreement between the seller and the Acquirer, the meeting of which would be outside the reasonable control of the Acquirer and in view of which the Offer might be withdrawn under Regulation 23 of the SEBI (SAST) Regulations.

E. In terms of regulation 25(2) of SEBI (SAST) Regulations, 2011, the Acquirer does not have any intention to alienate, restructure, dispose off or otherwise encumber any assets of IIEL in the succeeding two years from the date of closure of the Offering Period, except in the ordinary course of business. The Acquirer undertakes that she will not restructure, sell, lease, dispose of or otherwise encumber any substantial assets of the Target Company except with the prior approval of the Shareholders through a Special Resolution, passed by way of a Postal Ballot.

F. The acquisition of **26% of the paid up Equity Share Capital of IIEL** under this Offer, together with the Equity Shares being acquired under the Share Purchase Agreement with the seller/present promoter group Shareholder will not result in public Shareholding in the Target Company, falling below the level required for continued Listing. Assuming full acceptance under this Offer, the post offer holding of the Acquirer shall not go beyond the maximum permissible non public shareholding under Securities Contract (Regulation) Rules, 1957 ("SCRR") and in case the holding of the Acquirer goes beyond the limit due to any further acquisitions, the Acquirer/Target Company hereby undertake to reduce the promoter group shareholding to the level stipulated in the SCRR and within the time and in the manner specified in SCRR and the Listing Agreement entered into with the Stock Exchanges.

II. BACKGROUND OF THE OFFER

A. DETAILS OF ACQUISITION

a. On April 18, 2013 the Acquirer has acquired through "Off Market deal" 58,260 Equity Shares of Rs.10/- each constituting 9.54% of IIEL, from Vasantha Kumaran at a price of Rs 10/- per equity Share. Further, on 29th April 2013, she has, through " Off Market deal" acquired 93,610 Equity Shares of Rs.10/- each constituting 15.33% of IIEL, from Worldwide Management Consultancy Private Limited at a price of Rs. 10/- per Equity Share. The aggregate holding as date of the SPA and the date on which the Public Announcement was made is thus 1,51,870 Equity Shares in IIEL, constituting 24.87% of its paid up and voting Capital.

b. Further, on Friday, May 03, 2013, the Acquirer has entered into a Share Purchase Agreement with the Seller Ms. Vasantha Kumaran to acquire 38,000 Equity Shares of Rs.10/- each constituting 6.22% of the paid up Equity Share capital of IIEL at a price of Rs 10/- per fully paid up Equity Share. The SPA also provides that the Acquirer will also be given control of the Target Company. With this acquisition the total shareholding of the Acquirer in the Target Company would be 1,89,870 shares constituting 31.09% of its total issued, paid up and voting Capital.

c. The Equity Shares are being acquired by the Acquirer for cash consideration.

d. As the acquisition of the Shares under the SPA, taken together with the Equity Shares already held by the Acquirer, would result in the Acquirer acquiring more than 25% of the fully paid up Equity Share Capital and control of the Target Company, the Open Offer is a mandatory offer made in compliance with Regulations, 3(1) and 4 of the SEBI (SAST) Regulations, 2011.

B. OBJECT OF ACQUISITION AND FUTURE PLANS WITH RESPECT TO THE TARGET COMPANY

a. The object of the acquisition is substantial acquisition of Shares in IIEL, followed by change in control. The Acquirer intends to take over management control from the present promoters/promoter group.

b. Subject to satisfaction of the provisions under the Companies Act, 1956, and/ or any other Regulation(s), the Acquirer intends to make changes in the management of IIEL. It is proposed to induct new Directors representing the Acquirer on the Board of IIEL. The likely changes in the management / taking control by the Acquirer shall be subject to compliance with Regulations 22(2) and 24(1) as the Acquirer has deposited more than 100% of the Consideration payable under this Offer in Escrow Account, in cash.

c. The Target Company was in the business of Information Technology since 2000 but of late has not been carrying out any activity. The Acquirer with her exposure to the education sector for the past 15 years, wishes to acquire the Target Company with a view to promote Information Technology related services in both schools and colleges. The Acquirer wishes to restart the operations of the Company by providing necessary inputs to grow the existing business line and to introduce new and latest technology. The Acquirer is confident of reviving the activity and source enough business to ensure sustained growth.

III. SHAREHOLDING AND ACQUISITION DETAILS

The Acquirer presently holds 1,51,870 shares in IIEL. The proposed Shareholding of the Acquirer in IIEL and the details of their acquisition shall be as follows:

Details	Acquirer – Smt. Rita Rajkumar Singh		PAC – None	
	No.	%	No.	%
Shareholding as on the date of Public Announcement(PA)	1,51,870	24.87	0	0
Shares acquired between the PA date and this DPS	0	0	0	0
Post Offer Shareholding (Assuming Full acceptances) as on 10th working day after closing of tendering period	3,48,660	57.09	0	0

The Acquirer has complied with filing requirements under Chapter V of SEBI(SAST) Regulations 2011, for the past acquisitions in the Target Company, on time.

IV. OFFER PRICE

i. The Equity Shares of IIEL are listed on The BSE Ltd, Mumbai (Bombay Stock Exchange/BSE), The Ahmedabad Stock Exchange Ltd (ASE), The Vadodara Stock Exchange Ltd (VSE) and the Cochin Stock Exchange Ltd (CSE). The Equity Shares are not admitted as permitted security in any other Stock Exchange.

ii. The Equity Shares of IIEL are not frequently traded on the BSE in the 12 months preceding the month in which the Public Announcement was made (i.e. May 2012 to April 2013) as the trading volume (after adjusting for the corporate action of reduction in Capital to the current level and rounding upwards) is 10073 Equity Shares constituting 1.65% of the Current Paid up Equity Share Capital **(Source: www.bseindia.com).** There is no trading at the other Stock Exchanges where the Equity Shares of the Target Company are listed during the period.

iii. Since the Equity Shares of IIEL have not frequently traded as defined under definition 2(1) (j) of the SEBI(SAST) Regulations 2011 at all the Stock Exchanges where the Equity Shares are listed during the 12 calendar months preceding the month in which the PA has been issued, the Offer Price has been justified, taking into account, the following parameters, as set out under Regulation 8(2) of the SEBI (SAST) Regulations 2011:

A	Highest Negotiated Price per Share (as per SPA)		Rs. 10/-
B	Volume Weighted Average Price paid by Acquirer/PAC, if any during the fifty two weeks preceding the date of Public Announcement		Rs. 10/-
C	Highest Price Paid for any Acquisition by the Acquirer / PAC in the twenty six weeks preceding the date of the Public Announcement		Rs.10/-
D	Volume Weighted Average Market Price for the Equity Shares of the Target company during the period of 60 trading days preceding the date of the Public Announcement, provided the Equity Shares are frequently traded.		Not Applicable
E	**Other Financial Parameters**	**31.03.2012**	**31.03.2011**
	Return on Net Worth (in%) (audited)	(17.12%)	(3377%)
	Book Value per Equity Share (audited) (in. Rs.) (Face Value : Rs.10/-)	(0.044)	(0.036)
	Earnings per share (Rs.) (audited) (Face Value : Rs.10/-)	(0.008)	(1.23)

Source of Information: (a) Audited Accounts as on 31.03.2011 and 31.03.2012 published by IIEL. Figures in brackets indicate negative(b) Share Purchase Agreement between Acquirer and seller, dated May 03, 2013 (c) Price paid under "Off Market" Purchases for earlier acquisitions in the Target Company by Acquirer (d) www.bseindia.com

iv. The Equity Shares of IIEL have at present, negative Book Value. The EPS and Return on Net Worth in the last two financial years are also negative. IIEL at present has no activity and the Income in the last three years is NIL. As such, the Fair Value of Equity Shares of IIEL in terms of Circular of Controller of Capital Issue, Department of Economic Affairs, Ministry of Finance, Government of India and also keeping in view the Hon'ble Supreme Court's decision in the Hindustan Lever Employees' Union vs. Hindustan Lever Limited (1995) reported at (83 Companies Cases 30), is also negative.

v. In view of the parameters considered and presented in table above and what is stated under "iv" above, in the opinion of the Acquirer and Manager to the Offer, the Offer Price of Rs. 10/- (Rupees Ten only) per Equity Share is the highest of the prices mentioned in the table above and is justified in terms of Regulation 8 of the SEBI (SAST) Regulations, 2011.

vi. The relevant price parameters have not been adjusted for any corporate actions as market price is not considered for arriving at the Offer Price, being not frequently traded. The past acquisition of the Acquirer is also after the corporate action of reduction in Capital.

vii. There have been no revisions in the Offer price till date of this Detailed Public Statement.

viii. In case there is any increase in the Offer Price, on account of any competing offers or further acquisitions at a price higher than the Offer Price, the revision in the Offer price shall be done only up to 3 working days prior to the commencement of tendering period (i.e. Wednesday, June 19, 2013 as per tentative Schedule of Activity) and shall be notified to the Shareholders by way of an advertisement in the same newspapers and editions in which this Detailed Public Statement has been published.

V. FINANCIAL ARRANGEMENTS

a. Assuming full acceptance, the total funds requirements to meet this Offer is Rs. 15,87,900 (Rupees Fifteen Lacs Eighty Seven Thousand Nine Hundred Only).

b. The entire funds requirements will be met from own sources/Net Worth. This will be adequate to meet the funds requirements of the Offer.

c. In accordance with Regulation 17(1) of the SEBI (SAST) Regulations, the Acquirer has created an Escrow Account in the form of Cash for Rs. 16.00 lacs (Rupees Sixteen Lacs Only) with Federal Bank Limited, Branch Kandivli East, 93,94 & 95 EMP-17, Venus CHS, Thakur Village, Kandivli East, Mumbai 400 101, on May 03, 2013, which is more than 100% of the consideration payable under this Offer, assuming full acceptance.

d. As per Certificate dated May 04,2013 from Shri. Anil Kumar Jain (Membership Number 039803) Proprietor of Jain Anil Associates (Firm Regn. No. 115987W), Chartered Accountants, having their Office at 1603, Gaurav Heights, Mahavir Nagar, Dhanukar Wadi , Kandivli (w) Mumbai - 400067 (Tel. No. 9322253962 Fax No. (022)43470069., Email ID:.aniljainajmer@yahoo.com,, the Net Worth of Smt. Rita Rajkumar Singh as on 31st March 2013, is Rs. 356.17 Lacs (Rupees Three Hundred and Fifty Six Lacs and Seventeen Thousand Only).

e. Shri. Anil Kumar Jain (Membership Number 039803) Proprietor of Jain Anil Associates (Firm Regn. No. 115987W), Chartered Accountants, having their Office 1603, Gaurav Heights, Mahavir Nagar, Dhanukar Wadi , Kandivli (w) Mumbai - 400067 (Tel. No.9322253962 Fax No. (022)43470069., Email ID:.aniljainajmer@yahoo.com, has vide his certificate dated 4th May 2013, certified that the Acquirer has adequate liquid resources to meet the obligations under this Offer. The liquid sources as per the certificate is Rs. 75.54 Lacs, comprising of Bank Fixed Deposits, Public Provident Fund and Cash and Bank balances.

f. The Acquirer has authorized Fedex Securities Limited, Manager to the Offer to realize the value of the Escrow Account in terms of the Regulations.

g. Based on the above, Fedex Securities Limited, Manager to the Offer certify and confirm that firm arrangements for funds and money for payment through verifiable means are in place to fulfill the Offer obligations.

VI. STATUTORY AND OTHER APPROVALS

a. As on the date of the Public Announcement and this DPS, no approvals are required to acquire the Equity Shares that are tendered pursuant to the Offer. No approval is required to be obtained from Banks/Financial Institutions for the Offer. However, the Offer would be subject to all statutory approvals that may become applicable at a later date.

b. Barring unforeseen circumstances beyond its control, the Acquirer would endeavor to obtain all such approvals and complete all procedures relating to Offer within 10 working days from the date of closure of the tendering period. In the case of non-receipt of statutory approvals, SEBI has the power to grant extension of time for the purpose of making payment subject to, the Acquirer agreeing to pay interest to the Shareholders, as may be directed by SEBI.

c. In terms of Regulation 18(11) the Acquirers shall be responsible to pursue all statutory approvals required by the Acquirers in order to complete the open offer without any default, neglect or delay.

d. In terms of Explanation to Regulation 18(11), where the Acquirer is unable to make the payment to the shareholders who have accepted the open offer within such period owing to non-receipt of statutory approvals required by the Acquirer, then SEBI may, where it is satisfied that such non-receipt was not attributable to any willful default, failure or neglect on the part of the Acquirer to diligently pursue such approvals, grant extension of time for making payments subject to the Acquirer agreeing to pay interest to the shareholders for the delay at such rate as may be specified. Where the statutory approval extends to some but not all shareholders, the Acquirer shall have the option to make payment to such shareholders in respect of whom no statutory approvals are required in order to complete the open offer.

e. There are no conditions stipulated in the SPA between the seller and the Acquirer, the meeting of which would be outside the reasonable control of the Acquirer and in view of which the Offer might be withdrawn under Regulation 23 of the "SEBI (SAST) Regulations".

VII. TENTATIVE SCHEDULE OF ACTIVITY

Activity	Date
Public Announcement (PA)	Friday , May 03, 2013
Detailed Public Statement (DPS)	Friday , May 10, 2013
Last date for a competing Offer	Friday, May 31, 2013
Identified Date	Monday, June 10, 2013
Letter of Offer to be dispatched to shareholders	Tuesday, June 18, 2013
Last date for revising the Offer price/ number of shares	Wednesday, June 19, 2013
Last Date by which Board of TC shall give its recommendation	Thursday, June 20, 2013
Offer Opening PA Date	Friday, June 21, 2013
Date of commencement of Tendering Period (Offer Opening Date)	Monday, June 24, 2013
Date of Expiry of Tendering Period (Offer closing Date)	Friday, July 05, 2013
Last date of communicating rejection/ acceptance and payment of consideration for applications accepted/return of unaccepted Share Certificates/credit of unaccepted Shares to demat account	Friday, July 19, 2013

VIII. PROCEDURE FOR TENDERING THE SHARES IN CASE OF NON RECEIPT OF LETTER OF OFFER

a. In case of non-receipt of the letter of Offer, the eligible person(s), holding Equity Shares of IIEL in physical form, may send his/her/their consent on plain paper stating the name, address, number of Shares held, distinctive numbers, certificate numbers and the number of Equity Shares Offered along with the Share certificates, duly signed transfer forms and other required documents to the Registrar to the Offer before the closure of the Offer.

b. In case of non receipt of the Letter of Offer, Beneficial Owners holding Equity Shares in dematerialized form, may send their applications in writing to The Registrar to the Offer, on a plain paper stating the name, address, number of shares held, number of shares offered, DP name, DP ID, Beneficiary Account number and photocopy of the delivery instruction in "Off-market", or counterfoil of the delivery instruction in Off-market" mode, duly acknowledged by the DP, in favor of the special depository account being opened by the Registrars, so as to reach the Registrar to the Offer on or before the closure of the Offer.

IX. The detailed procedure for tendering the shares in the Offer will be available in the Letter of Offer.

X. OTHER INFORMATION

a. In terms of Regulation 20(8), if there is a competing Offer, the schedule of activities and the tendering period for all offers, including competing offers, shall be carried out with identical timelines and the last date for tendering shares in acceptance of the every competing offer shall stand revised to the last date for tendering shares in acceptance of the competing offer last made.

b. In terms of Reg. 20 (9), upon the public announcement of a competing offer, an Acquirer who had made a preceding competing offer shall be entitled to revise the terms of his open offer provided the revised terms are more favorable to the shareholders of the Target Company:

c. The Acquirer making the competing offers shall be entitled to make upward revisions of the Offer price at any time up to three working days prior to the commencement of the tendering period.

d. In compliance with Reg.18(12) the Acquirer shall issue a post offer advertisement in all newspapers and editions which carried the original Detailed Public Statement, within five working days after the offer period, giving details including aggregate number of shares tendered, accepted, date of payment of consideration.

e. In terms of Reg. 18(9) (of SEBI (SAST) Regulations, Shareholders who have tendered shares in acceptance of the open offer shall not be entitled to withdraw such acceptance during the tendering period.

f. The Public Announcement, the Detailed Public Statement and the Letter of Offer would also be available on the SEBI website: www.sebi.gov.in.

g. **Smt. Rita Rajkumar Singh,** the Acquirer, accepts full responsibility for the information contained in the Public Announcement and the Detailed Public Statement and for the obligations of Acquirer, laid down in SEBI (Substantial Acquisition of Shares and Takeovers) Regulations 2011 and subsequent amendments made thereof.

h. **Details of Manager to the Offer and Registrars to the Offer**

MANAGER TO THE OFFER

FEDEX SECURITIES LIMITED

FEDEX SECURITIES LIMITED
SEBI Regn. No. INM 000010163
3rd Floor, Jay Chambers Service Road, Adj. Western Express Highway, Vile Parle (East), Mumbai 400 057.
Tel. Nos. (022) 26136460/61, Fax No. (022) 2618 6966
E Mail: fedex@vsnl.com, rk@fedsec.in
Contact Person: Shri. R. Ramakrishnan

REGISTRAR TO THE OFFER

System Support Services

SYSTEM SUPPORT SERVICES
SEBI Regn No: INR 000000502
209,Shivai Industrial Estate, 89, Andheri Kurla Road
(Next to Logitech Park, Above McDonalds)
Saki Naka, Andheri (East) Mumbai - 400 072
Tel : 91-22-28500835 (5 lines) Fax : 91-22-28501438
Email :zoebsss@hotmail.com
Contact Person: Shri Zoeb Suttarwala

ISSUED BY THE MANAGER TO THE OFFER
FEDEX SECURITIES LTD
SEBI Regn. No. INM000010163

Place: Mumbai
Date: Friday, May 10, 2013

On behalf of the Acquirer
Smt. Rita Rajkumar Singh